GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:631
ANSWERED ON:07.08.2013
IMPLEMENTATION OF RTE ACT
De Dr. Ratna;Kaswan Shri Ram Singh;Rawat Shri Ashok Kumar

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the targets fixed and achieved under the Right to Education (RTE) Act since its inception;
- (b) whether the RTE Act has been successful in safeguarding the interests of children belonging to SCs, STs, OBCs, etc.;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government has received any proposal from Uttar Pradesh for implementation of the RTE Act, 2009 in the State; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) to (e): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 mandates the provision of free and compulsory education to all children in the age group of 6-14 years. Before the enactment of the RTE Act, 2009 in 2008-09, a total of 18.77 crore children were enrolled in elementary education. Out of these, 3.70 crore were SC children and 2.07 crore were ST children, as per the District Information System for Education (DISE) 2008-09. In 2011-12, as per the DISE, the total enrolment has increased to 19.90 crore, of which 3.94 crore are SC children and 2.17 crore are ST children. This indicates a significant increase in the number of beneficiaries due to the RTE Act. A statement showing the State-wise enrolment is at Annexure.

In order to support the State Government of Uttar Pradesh to implement the RTE Act, under the Sarva Shiksha Abhiyan (SSA) program, a sum of Rs.1960.11 crore was released in 2009-10, Rs.3104.62 crore in 2010-11, Rs.2636.82 crore in 2011-12, Rs.3754.76 crore in 2012-13 and Rs.1912.22 till date in 2013-14.